



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. O.A. 194 of 2006.

Applicant (s) Sri. Dishnupada Mandal Respondent (s) Union of India & Others

Advocate for Applicant (s) M/S. Dr. Dinabandhu Mishra Advocate for Respondent (s) P. K. Das

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
I.P.O of Rs. 55/- filed. Copy Served. For favour of Registration please as per memo. <u>28.2.06</u> S.O (5) <u>1.3.06</u> DR Applicant may remove the defects <u>01.03.06</u> SO (J) Defects removed. For favour of Registration please <u>3.3.06</u> S.O (5) <u>3.3.06</u> SO (J) <u>03.03.06</u>	REGISTERED <u>03.03.06</u> <u>ORDER DATED: 06.03.2006</u> Being aggrieved by the order issued under Annexure-6 dated 01.10.2004, the Applicant represented to the authorities/Respondents under Annexure-7 ^{and Annexure-8.} It appears, the representations submitted by the Applicant have not yet been redressed; for which he has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985. 2. Heard Dr. Dinabandhu Mishra, Ld. Counsel appearing for the Applicant and Mr. R.C.Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served and perused the

Notes of the Registry

Orders of the Tribunal

For Admissions —
Copy served.

Bever

3/3/12

copy of order may be
given to both the
Councils.

20-4-06

21/4/06
S.O (17)

Copy of order with
notice may be sent
to all respondents
by post.

21/5/06

31/5/06
S.O (15)

materials placed on record.

3. Since the grievances of the Applicant, as raised in his representations, has not yet been disposed of by the Respondents, this Original Application is hereby disposed of with direction to the Respondents to consider the grievances of the Applicant as raised in his representations/in this Original Application and pass necessary orders (under intimation to the Applicant) within a period of three months.

4. With the aforesaid observation and direction, this Original Application stands disposed of.

5. Send copies of this order to the Respondents, along with copies of the Original Application, and a free copy of this order be sent to the Applicant in the address given in the Original Application.

6. Free copies of this order be also given to Dr. Dinbandhu Mishra, Ld. Counsel appearing for the Applicant and to Mr. R.C.Rath, Ld. Standing Counsel for the Railways.

Janal
06/03/06
MEMBER (JUDICIAL)